

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**R.P. No. 5 of 2009 in
Appeal No. 181 of 2008**

Dated: 31st May, 2011

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

D.E.R.C. ... Appellant (s)

Versus

BSES Rajdhani Power Pvt. Ltd. ... Respondent (s)

Counsel for the Appellant (s) : Mr. Meet Malhotra, Sr. Advocate with
Mr. Ravi S.S. Chauhan, Mr. Gaurav Verma

Counsel for the Respondent (s) : Mr. Amit Kapur

ORDER

This Tribunal by the order dated 15th April, 2010 directed the Forum of Regulators to give the particulars regarding the vacancies in the CGRF in various States as well as the vacant posts of Ombudsman in para 2 and 3 of the said Order. In pursuance of that, the report has been submitted by the Forum of Regulators on 29.10.2010. On perusal of the said report, it is noticed that CGRF posts are found vacant in so many State Commissions. Further, data of many State Commissions have not been furnished with regard to Distribution Licensees and CGRF. Similarly, particulars have not been given in respect of Ombudsman as well. Therefore, the Secretary of Forum of Regulators is directed to send updated status reports with regard to those aspects and also in compliance of the various directions given by this Tribunal by the order dated

15.10.2010. So the Forum of Regulators shall ensure that the said report reaches this Tribunal on or before 15th July, 2111.

The Registry is directed that as soon as the report is received, copy of the same be served on Amicus Curiae counsel.

Post the matter on **22nd July, 2011 at 2.30 p.m.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/ss